

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 123 of 2013**

**Wednesday, this the 27<sup>th</sup> day of February, 2013**

**CORAM:**

**Hon'ble Mr. Justice P.R. Raman, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

M.L. Thomas, Aged 59 years, S/o. Late Mr. Lukose,  
Forest Working Plan Officer, Kollam, Permanently  
residing at Maniyangattu House, Vadavathur PO,  
Kottayam.

**Applicant**

**(By Advocate – Mr. S. Radhakrishnan)**

**V e r s u s**

1. Union of India, represented by the Secretary,  
Ministry of Environment & Forest,  
Parvyvaran Bhavan, CGO Complex, Lodi Road,  
New Delhi – 110 003.
2. The State of Kerala, represented by the Chief  
Secretary, Govt. of Kerala, Government Secretariat,  
Trivandrum-695 001.
3. Principal Secretary to Government,  
General Administration (Special C) Department,  
Government Secretariat, Thiruvananthapuram-695 001.
4. The Principal Chief Conservator of Forest and Head of  
Forest Forces, Forest Head Quarters, Vazhuthacadu,  
Govt. of Kerala, Trivandrum-695 014.
5. Sri S.G. Maheshkumar,  
Divisional Forest Officer, Kottayam-686 038.

..... **Respondents**

**[By Advocates – Mr. Sunil Jacob Jose, SCGSC (R1) &  
Mr. M. Rajeev, GP (R2-4)]**

This application having been heard on 27.02.2012, the Tribunal on the  
same day delivered the following:

*7/1*

## ORDER

### By Hon'ble Mr. Justice P.R. Raman, Judicial Member-

The applicant is working as Deputy Conservator of Forests (Coordination) in the office of the Chief Conservator of Forest, Head Quarters at Trivandrum. He is a native of Kottayam District and along with his family he is settled in Kottayam. He entered service in the year 1976 and got promotions successively. It is his grievance that he has only eight months left to retire and now he is transferred to Trivandrum Division as Forest Working Plan Officer, Quilon. He requested that he may be given a posting at Kottayam. He highlights the fact that in Kottayam a non-cadre officer is occupying for a long time. If only they post a cadre officer there is every likelihood of the applicant to be posted at Kottayam besides various other reasons highlighted by him in Annexure A5 representation.

2. Since he is due to retire in eight months time we are not waiting for the reply of the respondents and since Annexure A5 representation is made by the applicant before the Chief Secretary of the Government i.e. respondent No. 2, it will only be appropriate that we direct the respondent No. 2 to consider and dispose of Annexure A5 representation after affording a personal hearing to the applicant so that the applicant can highlight his grievance in person before the concerned authority. We order accordingly. The final decision may be taken on Annexure A5 representation after such hearing and as expeditiously as possible at any rate within a period of two months from the date of receipt of a copy of this order.



3. Original Application stands disposed of as above. No order as to costs.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

  
**(JUSTICE P.R. RAMAN)**  
**JUDICIAL MEMBER**

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